

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****EVOQ REMEDIES LIMITED (IN CIRP)****A LISTED COMPANY OPERATING IN****THE PHARMACEUTICAL INDUSTRY AT AHMEDABAD, GUJARAT.**

(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor along with PAN / CIN	EVOQ REMEDIES LIMITED (In CIRP) CIN: L24230GJ2010PLC059692 PAN: AAZCS6618L
2.	Address of the registered office	A-1106, Empire Business Hub, Science City Road, Sola, Ahmedabad, Gujarat – 380060
3.	URL of website	http://www.evoqremedies.com
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not hold any Land & Building; The registered office at Ahmedabad is used for business correspondence.
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products / services sold in the last financial year	The Corporate Debtor was engaged in the pharmaceutical business (manufacture / trading of pharmaceutical products). The business operations have been substantially scaled down.
7.	Number of employees / workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years and lists of creditors are available at URL:	The required details can be obtained by sending an email at cirp.evoq@gmail.com after submitting the confidentiality undertaking.
9.	Eligibility for resolution applicants under Section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under Section 25(2)(h) of the Code can be obtained by sending an email at cirp.evoq@gmail.com , and is available on the website of the IBBI.
10.	Last date for receipt of expression of interest	23.08.2026
11.	Date of issue of provisional list of prospective resolution applicants	02.09.2026
12.	Last date for submission of objections to provisional list	07.09.2026
13.	Date of issue of final list of prospective resolution applicants	17.09.2026
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	On or before 17.09.2026
15.	Last date of submission of resolution plans	Within 30 days from the issuance of RFRP
16.	Process email id to submit Expression of Interest	cirp.evoq@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	Not Applicable

Note: Interested parties may write to the Resolution Professional at cirp.evoq@gmail.com to obtain the detailed "Invitation for Expression of Interest" document containing the eligibility criteria, formats for submission of EOI, Confidentiality Undertaking and other process documents. EOIs received after the last date and time specified above, or EOIs not in the prescribed formats, or from persons not meeting the eligibility criteria under Section 25(2)(h) read with Section 29A of the Code and Regulation 36A(3) of the CIRP Regulations, shall be liable to be rejected. The Resolution Professional reserves the right to extend any of the aforesaid dates / timelines with the approval of the Committee of Creditors.

Sd/-

Dipti Narayan MundraDeemed Resolution Professional of **Evoq Remedies Limited****IP Reg. No.:** IBBI/IPA-001/IP-P-02845/2023-2024/14366**AFA validity up to:** 31-12-2026**Reg. Add.:** DBS House, 31, Floor-G-2, Plot-31 Marzban Road,

Bombay Gymkhana, Fort, Mumbai City, Maharashtra – 400001

Date: 08.08.2026

Place: Ahmedabad, Gujarat

Email Id: ip.dipti@gmail.com | cirp.evoq@gmail.com

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PUBLIC NOTICE

BHARAT PETROLEUM CORPORATION LIMITED (BPCL), a company incorporated under the India Companies Act 1913 is intending to take on Lease for period of 19 years and 11 months for petrol pump purpose the vacant Non-agricultural land bearing Revenue Survey No. 1217 [City Survey No. NA1217, City Survey Office : Sanad, Ward : Sachana (Binkheti)], admeasuring area Approx 3341.00 Sq. Mtr. situated at Village Sachana, Taluka - Virambgam, District - Ahmedabad and Gujarat State from its owner and title holder **Samuben Somabhai Bharvad**. The boundaries of the site are follows;

On the North : There is a farm with Block/ Survey No. 1222

On the East : The farm with Block/ Survey No. 1218 is located

On the West : There is a farm with Block/ Survey No. 1224

On the South : Sarkhej-Maliya State Highway is located

If any person other than owners mentioned above having any right or claim in any manner over the said property, the same may be intimated to BPCL in the following address within 7 days from date of publication

Date : 07.08.2026

- TERRITORY MANAGER
BHARAT PETROLEUM CORPORATION LIMITED, Retail Territory Office,
1st Floor, Golden Triangle, Nr. Sardar Patel Stadium, Navrangpura, Ahmadabad-380014



इंडियन बैंक
सेंट्रल बैंक ऑफ इंडिया
CENTRAL BANK OF INDIA

ALLAHABAD

एलहाबाद

Ajwa Road Branch : Devaki Chambers, Near Mahaveer Hall, Ajwa Road, Vadodara.

APPENDIX – IV
POSSESSION NOTICE (for immovable property)
(Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002

Where as, The undersigned being the Authorized Officer of the **Indian Bank Ajwa Road Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **demand notice dated 08.05.2026** Calling upon the borrower : **Mrs. Reshmaben Sunilbhai Chunara and Mr. Sunil Ashokbhai Chunara** with our **Ajwa Road Branch** to repay the amount mentioned in the notice being **Rs. 14,21,919.88 (Rupees Fourteen Lakh Twenty One Thousand Nine Hundred Nineteen and Eighty Eight Only)** within 60 days from the date of receipt of the said notice. The borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrowers and the Guarantors and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with Rule 8 and 9 of the said rules on this **06th day of August of the year 2026.** The borrowers/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Indian Bank Ajwa Road**, for an amount of **Rs. 14,21,919.88 (Rupees Fourteen Lakh Twenty One Thousand Nine Hundred Nineteen and Eighty Eight Only)** and interest thereon.

The borrower's attention is invited to the provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the immovable property

Property situated at Village Vadodara Kasba District - Vadodara Revenue Survey No. 261, Vibhag A, Tikka No. 33/5 City Survey No. 360 Admeasuring 5859 Sq. Ft.paiki 4294 Sq. Ft in which "SHREE KUNTHUNATH RESIDENCY" Flat No. 502, Fifth floor, 1150 Sq. Ft within Registration District and Sub District Vadodara. Boundaries are : North : Flat No. 503, South : R.S.N 262 Javahar Society, East : Public Road, West : Flat No. 501.

Date : 06.08.2026

Authorized Officer, Indian Bank
Place : Vadodara (Baroda)
Ajwa Road Branch, Surat



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Ajwa Road Branch : Devaki Chambers, Near Mahaveer Hall, Ajwa Road, Vadodara.

APPENDIX – IV
POSSESSION NOTICE (for immovable property)
(Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002

Where as, The undersigned being the Authorized Officer of the **Indian Bank Ajwa Road Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **demand notice dated 31.01.2026** Calling upon the borrower : **Mr. Rahul Bipinbhai Chunara** with our **Ajwa Road Branch** to repay the amount mentioned in the notice being **Rs. 8,24,356.90 (Rupees Eight Lakh Twenty Four Thousand Three Hundred Fifty Six and Ninty Only)** within 60 days from the date of receipt of the said notice. The borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrowers and the Guarantors and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with Rule 8 and 9 of the said rules on this **06th day of August of the year 2026.** The borrowers/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Indian Bank Ajwa Road**, for an amount of **Rs. 8,24,356.90 (Rupees Eight Lakh Twenty Four Thousand Three Hundred Fifty Six and Ninty Only)** and interest thereon.

The borrower's attention is invited to the provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the immovable property

All the part and parcel of the property one old house situated at Revenue Survey No. 525, Sheet No.101, Chalta No. 49, of Moje village Danteshwar, Vadodara within Registration District & Sub District Vadodara (Baroda). Boundaries are : North : Lagu Survey No. 48, South : Lagu Survey No. 50, East : Main Road, West : Main Road.

Date : 06.08.2026

Authorized Officer, Indian Bank
Place : Vadodara (Baroda)
Ajwa Road Branch, Surat



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CENTRAL BANK OF INDIA

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Navsari Main Branch : Tower Road, Navsari.

POSSESSION NOTICE
RULE 8 (1) (For Immovable Property)

THE SECURITY INTEREST ENFORCEMENT RULES 2002

Whereas, The undersigned being the Authorized Officer of the **Central Bank of India, Navsari Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12), 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **22/05/2026** calling upon the **Mrs. Rekhaben Dilipbhai Vaishnav (Borrower), Mr. Dilipkumar Sakaram Vaishnav (Co-borrower), Mr. Girishkumar Ashokkumar Ardasani (Guarantor) & Mrs. Sunanda Gautam Ravat (Guarantor)** to repay the amount mentioned in the notice being **Rs. 33,88,744.14 (Rupees Thirty Three Lakh Eighty Eight Thousand Seven Hundred Forty Four and Paise Fourteen Only)** with interest due thereon within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower / Guarantor and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of Act read with rule 8 of the security interest Enforcement Rules 2002 on this **04th day of August of the year 2026.**

The Borrower / Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Central Bank of India, Navsari Branch** for an amount **Rs. 33,88,744.14 (Rupees Thirty Three Lakh Eighty Eight Thousand Seven Hundred Forty Four and Paise Fourteen Only)** and interest & other charges thereon with effect from (Amount deposited after issuing of demand notice U/Section 13(2) has given effect)

"The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

DESCRIPTION OF IMMOVABLE PROPERTY

Owned by : Rekhaben Dilipbhai Vaishnav
Property bearing Tika No. 4/5, C.S. No. 26, 27, 28 Paiki, Flat No. 303, Flat admeasuring 1840.00 Sq. ft. Built up area situated at Ward No. 6, M.H. No. 1494/303 (Old) 1583/0 New, Surya Darshan Co. Op. Housing Society Ltd, Dadangwad, Navasari - 396445.

Bounded by :- East : OTS, West : OTS, North : OTS, South : Stair, Common Passage.

Date : 04/08/2026

Authorized Officer, Central Bank of India
Place : Navsari



सेन्ट्रल बैंक ऑफ इंडिया
CENTRAL BANK OF INDIA

ALLAHABAD

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Amalsad Branch, Surat

POSSESSION NOTICE
Appendix-IV (Rule-8(1)) (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the **Central Bank of India, Amalsad Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12), 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **22/05/2026** calling upon the **Mr. Pukhrajbhai Chimanbhai Shah & Mrs. Lilaben Pukhrajbhai Shah** to repay the amount mentioned in the notice being **Rs. 16,73,016/- (Rupees Sixteen Lakh Seventy Three Thousand Sixteen Only)** with interest due thereon within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower / Guarantor and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of Act read with rule 8 of the security interest Enforcement Rules 2002 on this **4th day of August of the year 2026.**

The Borrower / Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Central Bank of India, Amalsad Branch** for an amount **Rs. 16,73,016/- (Rupees Sixteen Lakh Seventy Three Thousand Sixteen Only)** and interest & other charges thereon with effect from (Amount deposited after issuing of demand notice U/Section 13(2) has given effect)

"The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

DESCRIPTION OF IMMOVABLE PROPERTY

Owner of Property - Pukhrajbhai Chimanbhai Shah
Details of the Property : Flat No. 2, Admeasuring 1220 Sq. ft. i.e. 113.38 Sq. meters 4/8 built-up area along with undivided share in the land admeasuring 12.60 sq. meters bearing Karchelia Village Panchayat House No. 1553 on Second Floor of building named "Khushbu Complex", Constructed on Village Karchelia Block No. 677166, Non-Agricultural Land admeasuring 520.80 sq. meters situated at Karchelia, Tal. Mahuva, Dist. Surat. **Bounded by :- North : Flat No. 3, South : Open Land, East : Open Land, West : Road.**

Date : 04/08/2026

Authorized Officer, Central Bank of India
Place : Amalsad



सेन्ट्रल बैंक ऑफ इंडिया
CENTRAL BANK OF INDIA

ALLAHABAD

एलहाबाद

DAHEJ BRANCH, BHARUCH

POSSESSION NOTICE
Appendix-IV (Rule-8(1)) (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the **Central Bank of India, Dahej Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12), 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **21.04.2026** calling upon the **Mr. Rajendra Singh & Mrs. Satosh Kunwar** to repay the amount mentioned in the notice being **Rs. 8,09,354.68 (Rupees Eight Lakh Nine Thousand Three Hundred Fifty Four and Paise Sixty Eight Only)** with interest due thereon within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower / Guarantor and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of Act read with rule 8 of the security interest Enforcement Rules 2002 on this **7th day of August of the year 2026.**

The Borrower / Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Central Bank of India, Dahej Branch** for an amount **Rs. 8,09,354.68 (Rupees Eight Lakh Nine Thousand Three Hundred Fifty Four and Paise Sixty Eight Only)** and interest & other charges thereon with effect from (Amount deposited after issuing of demand notice U/Section 13(2) has given effect)

"The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

DESCRIPTION OF IMMOVABLE PROPERTY

Owner of Property : Mr. Rajendra Singh & Mrs. Satosh Kunwar
Revenue Survey No. 300/2, Plot No. 106 at Gokuldham C Society, House No. 106, Total Admeasuring Area 51.62 Sq. mts. Common area of 23.19 Sq. mts. and Built up area at Ground Floor and at First Floor that is Total 93.63 Sq. mts. Vill - Jolva, Tal. Vagra, Dist. Bharuch. **Bounded by :- East : Relevant Property of Plot No. 107, West : Relevant Property of Plot No. 105, North : Relevant Road, South : Relevant Society Road.**

Date : 07/08/2026, Place : Dahej

Authorised Officer, Central Bank of India



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CENTRAL BANK OF INDIA

ALLAHABAD

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Navsari Main Branch : Tower Road, Navsari.

POSSESSION NOTICE
RULE 8 (1) (For Immovable Property)

THE SECURITY INTEREST ENFORCEMENT RULES 2002

Whereas, The undersigned being the Authorized Officer of the **Central Bank of India, Navsari Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12), 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **19/01/2026** calling upon the **Mr. Montubhai Ramanbhai Patel (Borrower)** to repay the amount mentioned in the notice being **Rs. 16,96,235/- (Rupees Sixteen Lakh Ninety Six Thousand Two Hundred and Thirty Five Only)** and interest & other charges thereon with effect from (Amount deposited after issuing of demand notice U/Section 13(2) has given effect)

"The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

DESCRIPTION OF IMMOVABLE PROPERTY

Owner of Property : Mr. Montubhai Ramanbhai Patel
Details of Property : Flat No. 2, Admeasuring 1220 Sq. feet. i.e.113.38 Sq. meter. Super built up area 79.36 Sq. meters along with undivided share in the land admeasuring 12.60 Sq. meters bearing Karchelia Village Panchayat House No. 1558 on 3rd Floor of Building named "Khushbu Complex" constructed on Village - Karchelia, Block No. 677/66, Non-agricultural land admeasuring 520.80 Sq. meters situated at Karchelia, Tal. Mahuva, Dist. Surat. **Bounded by :- North : Flat No. 3, South : Flat No. 1, East : Parking, West : Margin land and Road.**

Date : 04/08/2026, Place : Navsari

Authorised Officer, Central Bank of India



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CENTRAL BANK OF INDIA

ALLAHABAD

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Ajwa Road Branch : Devaki Chambers, Near Mahaveer Hall, Ajwa Road, Vadodara.

POSSESSION NOTICE (for immovable property)
(Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002

Where as, The undersigned being the Authorized Officer of the **Indian Bank Ajwa Road Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **demand notice dated 01.06.2026** Calling upon the borrower : **(1) Mrs. Rekhaben Bipinbhai Chunara (2) Mr. Bipinbhai Ishwarbhai Chunara** to repay the amount mentioned in the notice being **Rs. 13,04,240.89 (Rupees Thirteen Lakh Four Thousand Two Hundred Forty and Eighty Nine Only)** carries further interest at the agreed rate from **01.06.2026** further interest and other expenses within 60 days from the date of receipt of the said notice. The borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrowers and the Guarantors and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with Rule 8 of the said rules on this **06th day of August of the year 2026.** The borrowers/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Indian Bank Ajwa Road**, for an amount of **Rs. 13,04,240.89 (Rupees Thirteen Lakh Four Thousand Two Hundred Forty and Eighty Nine Only)** and the said amount carries further interest at the agreed rate from **31.01.2026** further interest and other expenses thereon.

The borrower's attention is invited to the provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the immovable property

Property situated at Registration District - Vadodara Sub District - Vadodara Village Danteshwar District - Vadodara Revenue Survey No. 639 in which "SUKHDHAM RESIDENCY" Plot No. 5, Total carpet area adm. 85.15 Sq. mtr within Registration District and Sub District Vadodara. Boundaries are : North : 7.50 mtr Road, South : Plot No. 11, East : Plot No. 06, West : Plot No. 04.

Date : 06.08.2026

Authorized Officer, Indian Bank
Place : Vadodara
Ajwa Road Branch, Surat

FORM G	
INVITATION FOR EXPRESSION OF INTEREST FOR	
EVOQ REMEDIES LIMITED (IN CIRP)	
A LISTED COMPANY OPERATING IN	
THE PHARMACEUTICAL INDUSTRY AT AHMEDABAD, GUJARAT.	
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the Corporate Debtor along with PAN / CIN	EVOQ REMEDIES LIMITED (in CIRP) CIN: L24230GJ2010PLC059692 PAN: AAZCS6818L
2. Address of the registered office	A-1106, Empire Business Hub, Science City Road, Sola, Ahmedabad, Gujarat – 380060
3. URL of website	http://www.evogremedies.com
4. Details of place where majority of fixed assets are located	The Corporate Debtor does not hold any Land & Building; The registered office at Ahmedabad is used for business correspondence.
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products / services sold in the last financial year	The Corporate Debtor was engaged in the pharmaceutical business (manufacture / trading of pharmaceutical products). The business operations have been substantially scaled down.
7. Number of employees / workmen	Nil
8. Further details including last available financial statements (with schedules) of two years and lists of creditors are available at URL	The required details can be obtained by sending an email at cirp.evq@gmail.com after submitting the confidentiality undertaking.
9. Eligibility for resolution applicants under Section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under Section 25(2)(h) of the Code can be obtained by sending an email at cirp.evq@gmail.com , and is available on the website of the IBBI.
10. Last date for receipt of expression of interest	23.08.2026
11. Date of issue of provisional list of prospective resolution applicants	02.09.2026
12. Last date for submission of objections to provisional list	07.09.2026
13. Date of issue of final list of prospective resolution applicants	17.09.2026
14. Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	On or before 17.09.2026
15. Last date of submission of resolution plans	Within 30 days from the issuance of RFRP
16. Process email id to submit Expression of Interest	cirp.evq@gmail.com
17. Details of the Corporate Debtor's registration status as MSME	Not Applicable

Note: Interested parties may write to the Resolution Professional at cirp.evq@gmail.com to obtain the detailed "Invitation for Expression of Interest" document containing the eligibility criteria, formats for submission of EOI, Confidentiality Undertaking and other process documents. EOIs received after the last date and time specified above, or EOIs not in the prescribed formats, or from persons not meeting the eligibility criteria under Section 25(2)(h) read with Section 29A of the Code and Regulation 36A(3) of the CIRP Regulations, shall be liable to be rejected. The Resolution Professional reserves the right to extend any of the aforesaid dates / timelines with the approval of the Committee of Creditors.

Dipti Narayan Mundra
Deemed Resolution Professional of **Evoq Remedies Limited**
IP Reg. No.: IBBI/IPA-001/IP-P-02845/2023-2024/14366
AFA validity up to: 31-12-2026
Reg. Add.: DBS House, 31, Floor-G-2, Plot-31 Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra – 400001
Email Id: jp.dipti@gmail.com | cirp.evq@gmail.com
Date: 08.08.2026
Place: Ahmedabad, Gujarat

